

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1814
ANSWERED ON:29.11.2001
SELECTION OF SKO DEALERS BY DSB'S
PRASANNA KUMAR PATASANI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the policy of the Government regarding award of SKO dealership to empanelled candidate selected by Dealer Selection Board;
- (b) whether letter of intent can be issued to second empanelled candidate in case first empanelled candidate found ineligible due to some reasons;
- (c) if so, whether the second candidate can also become eligible on account of the death of the first empanelled candidate; and
- (d) if so, the details of such cases pending with the Government for consideration?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

- (a): As per the existing policy, after receipt of merit panel from Dealer Selection Boards by the Oil Marketing Companies (OMCs) for allotment of SKO-LDO dealerships, Field Investigation Report (FIR) is completed and if the FIR is found to be in order, the Letter of Intent (LOI) is issued to the first empanelled candidate.
- (b) & (c): In case after the FIR, the first empanelled candidate is not found suitable for any specific reasons (which may include his/her death), the concerned Oil Company will refer the matter to the Chairman of the concerned DSB who will take the decision for issue of the LOI to the second empanelled candidate.
- (d): There is one such case pending for decision.